

FORM No. 2 (a) (Cr. P.C.)

WARRANT OF ARREST

(Non-bailable)

(Section 75, Criminal Procedure Code)

IN THE COURT OF THE.....MAGISTRATE OF.....

Calendar Case No.of.....20....

To

.....
.....

WHEREAS.....of.....stands charged with the
offence of.....you are hereby directed to arrest the said
.....and to produce him before me. Herein fail not.

Dated this.....day of.....20....

(Send)

Magistrate.